

OFFICE ORDER NO. 82 OF 2021

- Read : 1. This Office Order No.61/2021, dated 20th July, 2021.
2. Hon'ble High Court Notification No.A-1201/2021, dated 26th August, 2021.
3. Order No.HKW/(Admn) 5551/2021, dated 27th August, 2021 received from the Principal District Judge, Osmanabad.
4. This Office Order No.B-4/SCC/Joining Order/SSD/ /2021, dated 1st August, 2021.

The Hon'ble High Court, vide its Notification, dated 26th August, 2021 has been pleased to transfer and post Shri. Shripad S. Deshpande, Ad-hoc District Judge-1 and Additional Sessions Judge, Bhoom, District Osmanabad as Ad-hoc District Judge, Small Causes Court and Additional Sessions Judge, Mumbai (mentioned in Hon'ble H.C. Notification as Additional Chief Judge). Accordingly, he has taken over the charge of said post on Wednesday, the 1st September, 2021 (B.N.).

In view of above, the earlier Office Order No.61 of 2021, dated 20th July, 2021 in respect of assignment and distribution of Judicial Work amongst the Judicial Officers of this Court is hereby partially modified and following order is issued with effect from Wednesday, the 1st September, 2021 until further orders :

HEAD OFFICE

COURT ROOM NO. 5 APPEAL COURT

The Appellate Bench consisting of Smt. Bhangdiya Zawar S R., Additional Chief Judge and Shri. Shripad S. Deshpande, Ad-hoc District Judge, Small Causes Court and Additional Sessions Judge (mentioned in Hon'ble H.C. Notification as Additional Chief Judge) shall preside in this Court and hear the Appeals, Revision Applications and Full Court Applications as usual.

Admission matters will be taken everyday.

<u>COURT ROOM NO.6</u> RENT ACT COURT	This Court shall remain vacant and charge of this Court shall remain with Court Room No.7 until further orders.
<u>COURT ROOM NO.13</u> RENT ACT COURT	Smt. R. M. Kante, Judge shall preside in this Court and take up the Board of Rent Act Matters for hearing and disposal according to law.
<u>COURT ROOM NO.26</u> RENT ACT COURT	Smt. S. R. Patil, Judge shall preside in this Court and take up the Board of Rent Act Matters for hearing and disposal according to law.

Note :

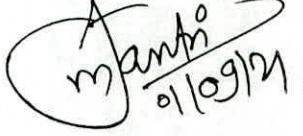
1. The Judicial Officers handling matters in Appeal / Trial Courts are hereby requested that due to change in assignment, if matters are pending for Judgment / Order after conclusion of arguments and the matters, which are substantially part heard (i.e. the matters in which argument of one side is over), then those matters be decided by the concerned Judge attending the same Court, as if he/she is presiding in said Court. The Concerned Judges are requested to adjust such matters and decide them on any working day by presiding in the same Court. The Presiding Officer/Officers, as per new assignment, to accommodate the previous Presiding Officer/Officers for the said matters on given date.
2. The Judicial Clerks working on establishment of this Court are hereby directed to write the name of the respective Presiding Officer/s on the Daily Board and Roznama of each Proceeding,

when the matter is taken up for the first time and to appraise the position/ stage of each matter to the Presiding Officer/s of the respective Court.

3. Shri. Shripad S. Deshpande, Ad-hoc District Judge shall occupy the chamber, which was previously allotted to Smt. R. M. Kante, Judge of this Court
4. Court duty staff are directed to co-operate with the Presiding Officers and comply with the directions and orders issued by them, in letter and spirit and also to attend the daily routine work efficiently and promptly.
5. The Presiding Officers shall ensure that work of their respective Court is being carried out by the staff working under them efficiently and smoothly, as per rules, without causing any inconvenience to the Litigants and Advocates.

Rest of Office Order No.61 of 2021, dated 20th July, 2021 shall remain unchanged.

COURT OF SMALL CAUSES }
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MUMBAI : 1ST SEPTEMBER,2021 }


(Abhay J. Mantri)
Chief Judge